COURT - I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 529 OF 2017</u> <u>IN</u> DFR NO. 1856 OF 2017

Dated: 26th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

TANGEDCO ...Appellant(s)

Vs.

Tamilnadu Electricity Regulatory Commission ... Respondent(s)

Counsel for the Appellant(s) : Mr. S. Vallinayagam

ORDER

IA NO. 529 OF 2017 (Appl. for condonation of delay)

There is 72 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondent has been served. However, nobody is representing the respondent.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. The relevant portion reads as under:

"4. The papers relating to the appeal were forwarded to the accounts department of the appellant organization for its approval to file the appeal on 24.02.2017. Subsequent to the approval granted by the accounts department to file appeal the papers were sent to the legal department for its consent. After grant of approval

by the legal department on 15.03.2017, the appellant sent the papers to the counsel at Delhi for getting the draft appeal. The draft appeal was ready in the first week of April, 2017.

- 5. The counsel for appellant at Delhi sent the draft appeal to the appellant for its approval and the appellant after due consideration of the facts and grounds raised in the appeal, approved the same for filing before this Hon'ble Appellate Tribunal on 18.04.2017.
- 6. The requisite court fee for filing the appeal was sanctioned. The approved and signed appeal with vakalatnama and affidavit accompanied with the court fee for filing the appeal was received by the counsel for appellant at Delhi on 21.04.2017. The relevant documents which were not legible were typed at Delhi and the appeal is filed today."

We find the above explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on <u>01.11.2017.</u>

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson

ts/kt